

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, (GULESTAN' BUILDING No:6  
PRESCOT ROAD, BOMBAY : 1.

Original Application No. 316/96

Thursday the 28 th day of March 1996

CORAM: Hon'ble Shri B.S. Hegde, Member (J)

Arivind Dhondiram Alhat

... Applicant

v/s.

The Estate Officer  
Office of the Chief  
Post Master General  
Maharashtra Circle,  
Bombay.

Union of India,  
represented  
By Chief Postmaster  
General, Maharashtra  
Circle, Bombay.

... Respondents

ORDER (ORAL)

¶ Per Shri B.S. Hegde, Member (J) ¶

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Heard Shri B. Dattamurthy, counsel for the applicant.

In this O.A. the only prayer made by the applicant is to give a direction to the respondents to consider the application for transfer of allotment of quarters in the name of the present applicant. He also draws my attention to the order passed on 13.3.96 under Section 5 of the P.P. Act, directing the applicant to hand over ~~and~~ vacate the said premises within 15 days of the date of publication of this order. Accordingly he prayed for stay of operation of the order. The applicant has also made a representation dated 8.11.93 which has not been disposed of. He also prays that till the disposal of the application suitable instruction be given to the respondents.

In the result, I hereby direct the respondents not to evict the applicant from the quarter till the disposal of the representation filed by the applicant. Respondents are directed to dispose of the representation within a period of two months from today.

Accordingly O.A. is disposed of.

DASTI.

  
(B.S. Hegde)  
Member (J)

NS